

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.245/94

Dated this the 7th day of March, 1994.

CORMA:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G.Rajamma,
Extra Departmental Branch Postmaster,
Kadamakuzhi P.O.
Kattappana South,
Idukki District.

.. Applicant

By Advocate Mr.O.V.Radhakrishnan

vs.

1. Assistant Superintendent of Post Offices,
Changnacherry Sub Division, Changnacherry.
 2. Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.
 3. Director General of Posts,
Department of Posts, New Delhi.
 4. Union of India, represented by its
Secretary, Ministry of Communications,
New Delhi.
- .. Respondents

By Advocate Mr.Unnikrishnan rep. SCGSC

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant a woman, working as Extra Departmental Branch Post Master, Kadamakuzhi Post Office seeks transfer/appointment to/at Thrikodithanam Post Office. Respondents seem to take the view that such reliefs cannot be granted. We had occasion to consider an identical question in O.A.325/94. We noticed an order of the Department which reads as follows:-

- "2. It has been decided by the Post Master General that working E.D.Agents should be given priority over all other categories except retrenched E.D.Agents for selection of various ED posts if they satisfy all the conditions prescribed in the Office Letter

No. STA/1/28-Rlgs. dated 24.10.76, as amended from time to time and if the appointment in the new post is in public interest. The concession is, however, applicable to the following categories of ED agents only:-

(i) ED Agents appointed prior to the introduction of the residence condition.

(ii) E.D. Agents who had acquired residences in new locality by purchase or inheritance.

(iii) All women E.D. Agents who have to shift the residence after marriage."

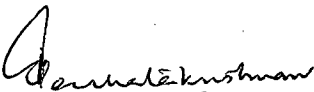
(emphasis supplied)

2. The order seems to suggest that an Extra Departmental Agent should be given priority over all other categories except retrenched E.D. Agents.

Applicant appears to come in the eligible category under clause (iii). We direct respondents or such of them as is competent to consider the request of applicant in the light of the above order. The impugned order will be held in abeyance until a decision is taken in accordance with the aforesaid order.

3. Application is disposed of with the aforesaid directions. No costs.

Dated 7th March, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN